

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

OLR No.144/2017

in

CP (CAA) No.72/BB/ 17

UNDER SECTION 230-232 OF CA 2013.

IN THE MATTER OF LAPP INDIA PVT. LTD & ANOTHER

Coram: Hon'ble Shri.Ratakonda Murali, Member Judicial.

Hon'ble Dr. Ashok Kumar Mishra, Member Technical.

Order delivered on 22nd January 2018

For the Petitioner: 1. Pramod S.M, Advocate for Petitioner

2. Pramod Kumar, Represent of OL

ORDER

Counsel for petitioner is present. OL has filed an application bearing OLR No.144/2017 seeking permission of the Tribunal to appoint a Chartered Accountant from the panel maintained by his office for scrutiny of books of accounts and records of the LAPP India Pvt Ltd (Transferor Company). Counsel for petitioner has no objection for granting permission.

OLR No.144/2017 is allowed. OL is permitted to appoint a Chartered Accountant from among the panel maintained by his office for the scrutiny of the books of accounts and records of the Transferor Company and that the petitioner company to pay the required fee of the Chartered Accountant.


(ASHOK KUMAR MISHRA)
MEMBER (TECHNICAL)


(RATAKONDA MURALI)
MEMBER (JUDICIAL)